

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'SMC-3', NEW DELHI**

BEFORE SHRI J. SUDHAKAR REDDY, ACCOUNTANT MEMBER

ITA No. 2820/Del/2015

AY: 2008-09

Dy.CIT, Circle 8(1)
Room no.415
4th floor, CR bldg.
New Delhi

vs. EPC Global India Pvt.Ltd.
1 Okhla Centre, Block A
Deloitte Haskins & Sells MCT House
Okhla Institutional Area
New Delhi

PAN: AABCE 6056 E

(Appellant)

(Respondent)

Appellant by : None. (Adjournment Application rejected).

Respondent by : Sh.Abhishek Anand, Adv.

ORDER

This is an appeal filed by the Revenue. Admittedly the tax effect in the present appeal is less than Rs.10 lakhs.

1.1. In terms of CBDT Circular No.21/2015 dated 10th December,2015, F.No. 279/Misc./142/2007-ITJ(Pt.) read with S.268 A of the Income Tax Act 1961, this appeal by the Revenue should have been withdrawn or should not have been pressed by the Revenue.

2. In view of the above the appeal by the revenue is dismissed in limine.

3. In the result revenue's appeal is dismissed in limine.

Order pronounced in the Open Court on 26th July, 2016.

Sd/

**(J. SUDHAKAR REDDY)
ACCOUNTANT MEMBER**

Dated: the 26th July, 2016

- *Manga*

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1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

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By Order,

ASSISTANT REGISTRAR

